

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-317
IB - 2731/ND/2019

IN THE MATTER OF:

S.P. Buiders

Vs

Adore Realtech Pvt Ltd

...Applicant

...Respondent

SECTION

Under Section-9 of IBC

Order delivered on 27.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sandeep & Adv. Priyojeet

For the Respondent : Adv. Rohan

ORDER

The present application has been filed on behalf of CD praying therein to club the present petition with the petition titled as S.P Town Planner Pvt. Ltd. V/s. VRP Buildtech Pvt. Ltd. bearing no. CP(IB) 2765/NB/2019. We have gone through the averments made in the application filed on behalf of Applicant/CD. The Applicant/CD nowhere mentioned in the application under which Rule he has made the present application. In course of arguments, Ld. Counsel for the CD has not placed any rule to show that this Adjudicating Authority is competent to club the matter which is pending before another bench. Therefore, under such circumstances, we are unable to accept the prayer of the Applicant/CD to club the matter pending before another bench. The Applicant/CD is well advised to move this application before the appropriate bench under the appropriate provision. With this the present application is



disposed of. List the case for **04.02.2020** for final arguments. No further adjournment will be given on any ground.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)